## THE ORISSA SCHEDULED AREAS TRANSFER OF IMMOVABLE PROPERTY (BY SCHEDULED TRIBES) AMENDMENT REGULATION, 1979

Received the assent of the President on the 26th May 1979, published in an extraordinary issue of the Orissa Gazette, dated the 12th June 1979]

## REGULATION

TO AMEND THE ORISSA SCHEDULED AREAS TRANSFER OF IMMOVABLE PROPERTY (BY SCHEDULED TRIBES) REGULATION, 1956

WHEREAS it is expedient to amend the Orissa Scheduled Areas Transfer of Immovable Property (By Scheduled Tribes) Regulation, 1956;

NOW, THEREFORE, in exercise of the powers conferred by sub-paragraph (2) of paragraph 5 of the Fifth Schedule to the Constitution of India, the Governor of Orissa is pleased to promulgate the following Regulation made by him in the Thirtieth Year of the Republic of India: -

Short title

1. This Regulation may be called the Orissa Scheduled Areas Transfer of Immovable Property (By Scheduled Tribes) Amendment Regulation, 1979.

Amendment of section 2

- 2. In section 2 of the Orissa Scheduled Areas Transfer of Immo-Regulation 2 vable Property (By Scheduled Tribes) Regulation, 1956 (hereinafter of 1956. referred to as the principal Regulation), for clause (e), the following clause shall be substituted, namely:—
- "(e) "Scheduled Areas" and "Scheduled Tribes" shall, respectively, mean the Scheduled Areas specified in respect of the State of Orissa in the Scheduled Areas (States of Bihar, Gujarat, Madhya Pradesh and Orissa) Order, 1977 and the 'Scheduled Tribes' specified in respect of the State of Orissa in the Constitution (Scheduled Tribes) Order, 1950 as modified from time to time;"

Amendment of section 7-D.

3. In section 7-D of the principal Regulation for the words, brackets, figures and comma "the Constitution (Scheduled Tribes) Order, 1950", the words, brackets, figures and comma "the Constitution (Scheduled Tribes) Order, 1950 as modified from time to time" shall be substituted.

Repeal of certain provisions of the Land Reforms

4. The provisions contained in the Orissa Land Reforms Act, 1960 16 of 1960 in so far as they relate to matters provided for in the principal Regulation shall, to the extent they are applicable to any of the Scheduled Areas within the meaning of the said Regulation as amended by this Regulation, stand repealed.

Orissa Act